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SECTION 3, SUB SECTION (ii)]
GOVERNMENT OF INDIA
Ministry of Corporate Affairs

Notification

New Delhi, dated the 13th Nov, 2011

S.O. _____(E). – In exercise of the powers conferred by sub-sections (1) and (2) of section 609 and section 448 of the Companies Act, 1956 (1 of 1956), the Central Government hereby establishes the following offices of the Registrar of Companies–cum-Official Liquidator at the places having territorial jurisdictions as stated there against for discharging the functions of the Registrar of Companies as well as Official Liquidator under the various provisions of the said Act.

Serial Number	Place where the office of the Registrar of Companies –cum- Official Liquidator is to be situated	Jurisdiction of such office
1.	Nainital	State of Uttarakhand
2.	Bilaspur	State of Chattisgarh
3.	Shimla	State of Himachal Pradesh
4.	Ranchi	State of Jharkhand
5.	Cuttack	State of Orissa
6.	Patna	State of Bihar
7.	Jaipur	State of Rajasthan

2. Pursuant to the above, the existing office of the Official Liquidator at Ranchi shall stand upgraded as the office of the Registrar of Companies–cum-Official Liquidator and the separate offices of Registrar of Companies and Official Liquidator at Cuttack, Patna and Jaipur shall stand merged as the office of the Registrar of Companies–cum-Official Liquidator.

[F No 2/14/2011 -CL.V]

Avinash K. Srivastava,
Joint Secretary